50'7 *Written* Answers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Information regarding the number of eases pending in the various High Courts as on 31st March, 1968 is not readily available. A statement showing the number of such cases as on 31st December, 1967 is attached (See below).

(b) A review of the state of work in each High Court was recently carried out and it was found that inadequacy of Judges wa_g the main cause lor the accumulation of arrears in most High Courts. The other contributory factors were delay in filling up vacancies, lack of court accommodation and utilisation of serving Judges on other assignments such as Commissions of Inquiry etc. Remedial measure* have been suggested to the State authorities for implementation.

STATEMENT

The number 0/ *cases pending in each High Court on* 31st December, 1967

Name of High Cojrt			Number of cases . pending	
т.	Allahabad			63,602
2.	Ahdhra Pra	d-sh		25,429
3.	Assam & Nagaland .			2,674
4.	Bombay			30,267
5.	Calcutta	2		54 501
6.	\mathbf{D} lhi .			15,591
7.	Gujarat.			15,024
8.	Jammu & Kashmir .			1,146
9.	Krala .			26,168
10.	Madhya Pa	a le sh	198	11,197
11.	Madras	•	S*	34,112
12.	Mysore	•2	· .	11,690
13.	Orissa		×	5,667
14.	Petna .			10,658
15.	Punjab & Haryana .			18,817
16.	Rajasthan			8,086
	316 RS-3.	1		0

RECEIPT OF MONEY>ROM CHINESE EMBASSY

106. SHRI S. S. MARISWAMY: SARDAR RAM SINGH: SHRI Y. ADINARAYANA REDDX:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's atten tion has been drawn to a press report published in the Hindustan Times of 27th 1968 regarding March, the of the Keiala reported statement Chief Minister, Shri E. M. S. Namboodripad. that a Communist Worker (Marxist) has been receiving money from the Chinese Embassy in New Delhi;

(b) if so, the reaction of the Government of India thereto; and

(c) what action Government propose to take to stop such practice?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) Yes, Sir.

(b) and (c) Mere receipt of such money orders is not actionable under the law, but vigi'ance over such activities is being maintained.

POSTING OF FEMALE OFFICERS OF I.A.S.

107. SHRI S. S. MARISWAMY: Will the Minister of HOME. AFFAIRS be pleased to state:

(a) whether it is a fact that women officers of the I.A.S. are entitled to get precedence over a male officer in the matter of getting posted to a State of their own choice;

(b) if so, whether any protest has been lodged in this regard by the male members of the LAS.;

(c) the reaction of the Government of India thereto; and

(d) whether Government's atten tion has been drawn to a press report published in the "Statesman" on the 26th March, 1968 in this behalf?